

(d) the number of rest areas created or proposed to be created by NHAI from Ichapuram and Vijayawada;

(e) whether there is any specific representation pending with Government in this regard;

(f) whether steps are being taken to attend to this passenger amenity and safety requirement; and

(g) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) No report of road fatalities in this portion of National Highway has been received in the Ministry.

(b) The NHAI has so far been given the jurisdiction of NH-5 between Vijayawada and Eluru excluding the urban link through Eluru town.

(c) the project of four laning km. 3.4 to 13.0 and strengthening the existing two lane km. 3.4 to 75 and construction of a bypass to Eluru town is in progress in this section. The cost of the project is Rs. 147.18 crores. This includes various road safety measures.

(d) Suitable location for construction of a rest area has been identified tentatively between km 79.0 and 80.0 of NH 5 Vijayawada-Visakhapatnam Section.

(e) Yes, Sir. In his representation dated 19th May, 1998, Dr. P. Pullarao Member, National Road Safety Council, has stressed the need for creating wayside amenities on National Highway No. 5 in West Godavari District. He has been representing for creation of model rest areas in West Godavari District since August 1996.

(f) and (g) A number of steps are being taken to enhance road safety. These include widening of narrow bridges, provision of laybys to trucks and bus bays, realignment at sharp curves, provision of retro-reflective road

signs and thermoplastic road markings for better visibility at night. .

12. NOON

#### RE-CAUVERY WATER DISPUTE

SHRI R. MARGABANDU (Tamil Nadu): Sir, the Government of India has told the Supreme Court ...*(Interruptions)*

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): Mr. Chairman, Sir, the Government has not notified the Cauvery Water Scheme. ...*(Interruptions)*

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): Sir, we, the MPs, hailing from Tamil Nadu demanded repeatedly to notify the Cauvery Water Scheme and place it before Parliament and inform the Supreme Court accordingly. The Chief Minister of Tamil Nadu, Dr. Kalaignar, had sent a fax message to the Prime Minister in this regard to expedite ...*(Interruptions)* In spite of repeated demands, it seems the Government of India sought once again an adjournment in the Supreme Court ...*(Interruptions)* The Government of India did not submit any appropriate reason for such adjournment ...*(Interruptions)* We strongly condemn the lethargic attitude of the Government. It clearly shows that the Government had resorted to delaying tactics which is going to affect the farmers. ...*(Interruptions)* it is highly condemnable. ...*(Interruptions)* In protest, we are walking out ...*(Interruptions)*

*(At this stage, some hon. Members left the Chamber.)*

SHRI H.K. JAVARE GOWDA (Karnataka): Mr. Chairman, Sir, the Leader of the House had given the opinion of the Government.

...*(Interruptions)* There is no point in bringing up the matter again and again. ...*(Interruptions)* It is not in the interest of democracy. ...*(Interruptions)*

SHRIMATI JAYANTHI NATARAJAN: Sir, we do not have water. Our people are suffering for lack of water. ...*(Interruptions)*

SHRI H.K. JAVARE GOWDA: Sir, yesterday, the Government had made known its position regarding this matter ...*(Interruption.)* They are bringing up the matter again and again. It is not fair on the part of the Members from Tamil Nadu. ...*(Interruptions)*

MR. CHAIRMAN: Papers to be laid on the Table. ...*(Interruptions)*

#### PAPERS LAID ON THE TABLE

##### **Report and accounts (1995-96) of the International Centre for Alternative Dispute Resolution New Delhi and related**

##### **papers**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI THAMBI DURAI): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) First Annual Report and Accounts of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 1995-96, together with the Auditors' Report on the Accounts.
- (ii) Statement by Government accepting the above Report.
- (iii) Statement giving reasons for the delay- in laying the papers mentioned at (i) above [Placed in Library. See No. L.T. 2414/98].

##### **Report and accounts (1996-97) of the Institute for Social and Economic changes, Bangalore and related papers**

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA: Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- (i) Twenty-first Annual Report and Accounts of the Institute for Social and Economic Change, Bangalore, for the year 1996-97, together with

the Auditors' Report on the Accounts.

- (ii) Statement giving reasons for the delay in laying the papers mentioned at (i) above.

##### **Report and accounts (1996-97) of the Satyajit Ray Film and Television Institute, Calcutta and related papers.** [Placed in Library See. No. 1120/8],

**सूचना और प्रसारण मंत्री ( श्रीमती सुषमा स्वराज )**  
: निम्नलिखित पत्रों की एक-एक प्रति ( अंग्रेजी तथा हिन्दी में ) सभा पटल पर रखती हूँ।

(क) 1996-97 के वर्ष के लिए सत्यजीत राय फिल्म एंड टेलीविजन इन्स्टीट्यूट, कलकत्ता का वार्षिक प्रतिवेदन।

(ख) 1996-97 के वर्ष के लिए सत्यजीत राय फिल्म एंड टेलीविजन इन्स्टीट्यूट, कलकत्ता के वार्षिक लेखे और उन पर लेखापरीक्षा प्रतिवेदन।

(ग) उपर्युक्त इन्स्टीट्यूट के कार्यकरण की सरकार द्वारा समीक्षा।

(घ) ऊपर (क) और (ख) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारणों को दर्शाने वाला विवरण। ( पुस्तकालय में रखी देखिये सं० 1267/98 )

##### **I. Notification of the Ministry of Surface Transport**

##### **II. Report and accounts (1996-97) of Cochin Shipyard Limited, Cochin and related papers.**

##### **III. MOU (1998-99) between Govt, of India and Cochin Shipyard Ltd.**

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE AND TRANSPORT (DR. DEBENDRA PRADHAN): Sir, I lay on the Table:—

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:— (i) G.S.R. 431(E), dated September 29, 1997, publishing the Mormugao Port Employees (Allotment of Residences)